

STATEMENT *Names of the Co-operative House Building Societies of Shahdara Area*

1. Comptroller and Auditor Generals Office CHBS.
2. Friends Central Government Employees CHBS.
3. New Rajdhani CHBS.
4. Dayanand CHBS.
5. Ministry of Health CHBS.
6. Persad CHBS.
7. Shyam CHBS.
8. Jagriti Nagar CHBS.
9. Gujarat CHBS.
10. Delhi Northern Accounts CHBS.
11. Hargobind CHBS.
12. The Railway Board Employees CHBS.
13. Delhi Housing and Land Development CHBS.
14. Delhi Officers CHBS.
15. Daryaganj Jama Masjid Teachers CHBS.
16. Ministry of Scientific Research and Cultural Affairs CHBS.
17. Panjatani CHBS.
18. Ratan and Good Friends CHBS.
19. Shreed CHBS.
20. The Aviation Employees CHBS.
21. Rashtriyajan CHBS.
22. N.D.M.C. CHBS.
23. Punjab National Bank.
24. Central Revenues CHBS.
25. Tara CHBS.
26. Bhatnagar CHBS.
27. American Embassy Indian Employees CHBS. Em-
28. Jain CHBS.
29. Shri Rishab Jain CHBS.
30. A.G.C.R. Low Income Group CHBS. Grouo
31. National CHBS.
32. Ministry of Works, Housing and Supply CHBS.
33. Planning Commission CHBS.
34. Saini CHBS.
35. All India Government Employees CHBS.
36. India Meteorological CHBS.
37. Ring Road CHBS.
38. Bharati CHBS.
39. Ministry of Commerce and Industry CHBS. »nd

LAND TO GROUP IV SOCIETIES TOWARDS SHAHDARA SIDE

1107. SHRI DEVI SINGH :
SHRI K. C. PANDA :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Government have offered land to certain Group IV Societies towards Shahadara side;

(b) if so, when they were asked to pay the premium amount and with what stipulation ;

(c) whether it has been possible for Government to adhere to those stipulations ; and

(d) if not the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes.

(b) The societies were required to pay the premium for the land at the rate of Rs. 8 per square yard in two equal instalments. The first instalment was recovered in July-August, 1966. Most of the societies have paid the second instalment during the period March-July, 1968. In the letter issued to the societies in February, 1968, calling for payment of the second instalment of the premium, it was indicated possession of land was likely to be handed over in six months.

(c) and (d) It has not been possible to hand over possession of the land to the societies so far because the acquisition of the land has been delayed due to legal difficulties.

ENROLMENT OF NEW MEMBERS BY GROUP IV HOUSE BUILDING CO-OPERATIVE SOCIETIES

1108. SHRI DEVI SINGH :
SHRI K. C. PANDA :
SHRI SUNDAR MANI
PATEL:

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Group IV House Building Co-operative Societies in Delhi have been instructed to stop enrolment of new members even by transferring old shares to members eligible in accordance with the Co-operative Act and the Bye-laws; and